क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या सरकार का ध्यान विश्व बैंक के अध्ययन-प्रतिवेदन की ओर आकर्षित किया गया है जिसमें बताया गया है कि भारत में 85 प्रतिशत देशीय साज-सामान से बनने वाली मोटर कारों के मूल्य यूरोप में बनने वाली कारों के मूल्य से 120 प्रतिशत अधिक है, और

(ख) इसके क्या कारण है तथा इस बारे में सरकार की क्या प्रतिक्रिया है ?

औद्योगिक विकास मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) (क) सरकार ने जब बरेनसन के "आटामोटिव इंडस्ट्रीज इन डेवलपिंग कन्ट्रीज" नामक विश्व बैंक स्टाफ के आठवें अंक का अवलोकन कर लिया है । इसमें अव-मूल्यन के पहले तथा बाद में यूरोप में बनी कारों की कीमतों का तुलना भारत में विनिर्मित कारों के मूल्य से की गई है ।

(ग) चूंकि भारत में आज बनाई जा रही कारों का माडल विदेश में कहीं नहीं बनता इन कारों की कीमतों की तुलना यूरोपीय कारों से नहीं की जा सकती । फिर भी, विदेश के तदनु-रूप माडल वाली कारों की तुलना में भारतीय कारों का मूल्य अधिक है । देश में बनी कारों के अधिक उत्पादन मूल्य के प्रमुख कारण सीमित उत्पादन, संयम, मशीनों, पुर्जों तथा माल की बड़ी कीमतें तथा करों की अधिकता है ।

उत्तर प्रदेश को दूसरे राज्यों से बिजली की आवश्यकता

159. **श्री अटल बिहारी बाजपेयी**
श्री एस० एम० बनर्जी :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि

(क) क्या हाल ही में उत्तर प्रदेश के विद्-युत् मंत्री ने कहा है कि राज्य को 500 मेगावाट बिजली की अत्यधिक आवश्यकता है जिसकी सप्लाई निकटवर्ती राज्यों द्वारा की जानी चाहिए ; और

(ख) यदि हां, तो इस संबंध में सरकार की क्या प्रतिक्रिया है और क्या कार्यवाही की गई है ?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री बैजनाथ कुरील) (क) उत्तर प्रदेश के विद्युत् मंत्री ने बताया था कि 50 लाख यूनिट प्रतिदिन की भारी कमी है ।

(ख) भारत सरकार यह प्रयत्न कर रही है कि मध्य प्रदेश, दामोदर घाटी निगम और दिल्ली की पड़ोसी विद्युत् प्रणालियों से अति-रिक्त विद्युत् प्राप्त करके उत्तर प्रदेश की यथा-संभव सहायता की जाए । अतिरिक्त विद्युत् के स्थानान्तरण के लिए अपेक्षित अन्तर्राज्यिक लाइनों के कार्यों में तेजी की जा रही है ।

Small Car Project

160. **SHRI ATAL BIHARI VAJPAYEE :**
SHRI R S PANDEY :

Will the MINISTER OF INDUSTRIAL OF DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) the progress made in regard to the establishment of the small car project; and

(b) whether licence has been granted to any party ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN UP MANTRI) (SHRI SIDDHESHWAR PRASHAD) (a) In pursuance of the decision of Government to establish additional capacity of 50,000 cars per annum in the public sector based on a proven foreign design, offers of collaboration had been invited from interested car manufacturers in foreign countries In response, offers of collaboration had been received from the following 8 firms --

1 Regie Nationale Des Usiners Renault, France
2. M/s Fiat S P A Italy-
3 M/s. Nissan Motor Co. Ltd, Japan.
4. M/s Ford Products Co, Australia
5. M/s. Volkswagen, West Germany
6. M/s Toyo Kogyo, Japan
7. M/s Alfa Romeo, Italy
8. M/s. Zastava, Yugoslavia

After examination of these offers from various angles, it was found that the proposals submitted by the parties mentioned at S. Nos.(5) to (8) did not *prime facie* offer a suitable basis for further consideration These parties have been informed accordingly.

The offers submitted by the parties mentioned at S. No. (1) to (4) above are being examined further.

(b) In regard to the schemes of the parties in the private sector for the manufacture of passenger cars, Government had decided to issue letters of intent to such of the parties in the private sector as are prepared to take up the manufacture of cars based on completely indigenous designs and without requiring imports or allocation of foreign exchange. In pursuance of this, decision, two parties in the private sector have been granted letters of intent for the manufacture of passenger cars subject to certain conditions These letters of intent will be converted into industrial licences after the parties have fulfilled the conditions of the letters of intent

Quality Control in Industries

161 SHRI B K DASCHOWDHURY : Will the MINISTER OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRI) be pleased to state :

(a) whether the attention of Government has been drawn to the views expressed by Dr C R Rao of the Indian Statistical Institute that quality control in India was the concern of everybody but the responsibility of none ; and

(b) if so whether Government propose to evolve a suitable machinery to ensure that quality control is introduced in all industries ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (AUDYOGIK VIKAS MANTRALAYA MEN RAJYA MANTRI (SHRI GHANSHYAM OZA) : (a) While reviewing the progress that Quality Control had made in Indian industry, on the occassion of the Fifth All India Conference on Quality Control Organised by the Indian, Statistical Institute in mid March, 1971 Dr. C R. Rao, Director, Research and Training, Indian Statistical Institute is reported to have said that no serious attempts have been made by those concerned to institute quality control on a national level although the system had yielded considerable benefits.

(b) The Government exercise compulsory Quality Control through the following legislations :—

(i) Prevention of Food Adultration Act, 1954.

(ii) The Drugs and Cosmetics Act, 1940.

(iii) The Essential Commodities Act, 1955; and